

by the U.P.S.C. in 1966, some irregularities were noticed;

(b) whether the passages selected for dictation were rather tough for candidates with Matriculation qualification,

(c) whether the speakers were not maintaining the speed during the period of dictation and because of fluctuations, candidates were not able to catch them; and

(d) whether the limit of only two tests for Government employees can be relaxed?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir

(b) The dictation tests for the 1966 Stenographers' Examination were held in November, 1966. No complaints about alleged toughness of the passages set for dictation have so far been received.

(c) It has been verified that there were no fluctuations in the speed at which the passages were required to be dictated.

(d) The restriction of two chances for appearing in the Stenographers' Examination is relaxed only in the case of candidates belonging to the Scheduled Castes and Scheduled Tribes and to certain other categories of persons notified in the rules for the examination. It cannot be relaxed in any other case.

Industrial Workers in Andaman and Nicobar Islands

5413. Shri K. E. Ganesh: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) the number of industrial workers in the Andaman and Nicobar Islands who are covered by the Employees, Provident Fund Scheme;

(b) the percentage of such workers to the total number of industrial staff in the territory;

(c) whether there is any proposal to extend the Employees' Provident Fund Scheme to the Forest Industry and the Stevedors in the Island;

(d) if so, when the scheme will be finalised, and

(e) if not, the reasons therefor?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) 2,766 (as on 31-3-67).

(b) Information is being collected.

(c) In the broad group of forest industry, saw mills, wood seasoning kilns, wood preservation plants and wood workshops are already covered under the Employees' Provident Funds Act and the Scheme framed thereunder.

As regards Stevedores a proposal to extend the Employees' Provident Funds Act to establishments engaged in loading and unloading of goods at sea ports and at steamer ghats is under consideration.

(d) The scheme will be finalised after the concerned interests have been consulted.

(e) Does not arise.

Repatriates from Burma

5414. Shri S. Kunda:
Dr. Surya Prakash Puri:
Shri M. C. Majhi:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) the number of Indian nationals repatriated from Burma after the agreement with the Burmese Government

(b) the number of these repatriates from Burma belonging to Orissa;

(c) the total money spent on rehabilitating these refugees in India,

(d) how much of this amount has been spent in rehabilitating persons of Oriya origin and the specific schemes implemented to rehabilitate them;

(e) whether Government have any other schemes of rehabilitating refugees from Burma belonging to Orissa, and

(f) if so, the details thereof?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) There is no agreement with the Government of Burma for repatriation of Indians. However, 1,55,523 repatriates have come to India from Burma upto 1-7-67.

(d) About 1,840

(c) A sum of Rs 285.09 lakhs has been sanctioned as loan and Rs 47.76 lakhs as grant to the State Governments for relief and Rehabilitation of Burma repatriates

(d) The Government of Orissa have spent Rs 13.91 lakhs upto 31st May 1967.

The Government of Orissa have given rehabilitation assistance by way of (i) business loans to 733 persons (ii) employment to 229 persons and (iii) educational concessions and allotment of houses to 29 persons

(e) and (f) The State Government have under consideration a proposal for providing land to the repatriates, the details of which are being worked out

**"Tamilnad Red Flag Movement"
Group in Madras State**

5415. Shri D. D. Jena:
Shri K. F. Singh Deo:
Shri Sidheswar Prasad:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Peking-oriented Political Group called "Tamilnad Red Flag Movement" is active in the Madras State for the last two years; and

(b) if so, Government's reaction in this regard?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes Sir. However, the activities of the "Red Flag Movement" are mostly confined to the Madras city

(b) A close watch over its activities is being kept

Research Training Scholarship Scheme

5416. Shri Jagannath Rao Joshi:
Shri Yajna Dutt Sharma:

Will the Minister of Education be pleased to state

(a) whether it is a fact that for the last eight months or so the amount of scholarship has not been given to the scholarship holders which they are entitled to get under the Research Training Scholarship Scheme, and

(b) if so, the reasons therefor?

The Minister of Education (Dr. Triguna Sen): (a) No Sir Under the Research Training Scholarship Scheme, 1000 scholarships are in force and a sum of Rs 18,23,607 has been remitted to the Universities and Research Institutions where the scholars are working for disbursement to them for the period November 1966 to June 1967 (8 months).

(b) Does not arise.

**Theft of Dollar Drafts from
Postal Custody**

5417. Shri Virendrakumar Shah: Will the Minister of Communications be pleased to state:

(a) whether it is a fact that dollar drafts worth \$4000 were found to have been stolen from postal custody in Calcutta recently;

(b) if so, whether some arrests have been made in this connection and if so, the number of persons arrested and the number of postal employees among them; and

(c) the action taken in the matter?